


FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)


FOR THE ATTENTION OF THE CREDITORS OF M/S UTM ENGINEERING PRIVATE LIMITED

S.No.	PARTICULARS	DETAILS
1	Name of corporate debtor	M/S UTM Engineering Private Limited
2	Date of incorporation of corporate debtor	12 TH August 2014
3	Authority under which corporate debtor is incorporated / Registered	Registrar of Companies, Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U14107DL2014PTC270321
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office (As Mentioned in Order dated 17.10.2019) M/S UTM ENGINEERING PRIVATE LIMITED Plot No. 28, KH. No. 154/14, Block C, Shiv Enclave, Najafgarh, PPF No. NJF, Delhi-110043 Registered Office (As per latest MCA record dated 30.10.2019) M/S UTM ENGINEERING PRIVATE LIMITED Plot No. 26/27/28, Gali no. 2, Block b Ugrasen Park, Nangloi Road, Najafgarh Delhi South West Delhi DL 110043 IN
6	Insolvency commencement date in respect of corporate debtor	17 TH October, 2019 (Order dated 17 th October, 2019 received on 29 th October 2019)
7	Estimated date of closure of insolvency resolution process	180 th day from the date of commencement of Insolvency Resolution Process i.e. 14.04.2020 (As per date of receiving of order i.e. 26.04.2020)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Rajesh Jangra Registration No.: IBBI/IPA-003/IP-N00181/2018-2019/12298
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address: ED-15 C, PITAMPURA, DELHI-110034 Email : jangraadvocate@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	The Chambers of Jangra & Associates Address: ED-15 C, PITAMPURA, DELHI-110034 Email : utm.cirp@gmail.com
11	Last date for submission of claims	12 th November, 2019 (14 th day from the date of receipt of order i.e. 29 th October 2019)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13	Names of Insolvency Professionals identified to act as Authorized Representatives of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) http://ibbi.gov.in/home/downloads (b) N.A.


RAJESH JANGRA
INSOLVENCY RESOLUTION PROFESSIONAL
ED-15C, PITAMPURA, DELHI-110034
REGD. NO. IBBI/IPA-003/IP-N00181/2018-2019/12298

1. **Notice** is hereby given that the National Company Law tribunal has ordered the commencement of corporate insolvency resolution process of M/s UTM Engineering Private Limited on 17.10.2019.(Order received on 29.10.2019)
2. The creditors of M/s UTM Engineering Private Limited are hereby called upon to submit their claims with proof on or before 12th November 2019 (from the date of receipt of Order i.e. 29th October 2019), to the interim resolution professional at the address mentioned against item No. 10.
3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
4. Submission of false or misleading proof of claims shall attract penalties.

Date 30.10.2019
Place : New Delhi


Rajesh Jangra
Interim Resolution Professional
UTM Engineering Private Limited
IBBI/IPA-003/IP-N00181/2018-2019/12298
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